

(22)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A.No.93/2003

Tuesday, this the 6th day of April, 2004

Hon'ble Shri Justice V. S. Aggarwal, Chairman  
Hon'ble Shri S. K. Naik, Member (A)

Dr. Sadachari Singh Tomar  
s/o late GPS Tomar  
101, NASC, Pusa  
New Delhi-12

..Applicant

(By Advocate: Shri S.M.Garg)

Versus

1. The Union of India  
through the Secretary  
Department of Agriculture Research &  
Education and DG ICAR, Krishi Bhawan  
New Delhi-1
2. President  
Indian Council of Agricultural Research  
& Minister of Agriculture  
Krishi Bhawan, New Delhi-1
3. Secretary  
Indian Council of Agricultural Research  
Krishi Bhawan, New Delhi-1

..Respondents

(By Advocate: Shri V.K.Rao)

O R D E R (ORAL)

Justice V.S. Aggarwal:

Learned counsel for applicant states that he will raise the necessary pleas before the [inquiry officer] that he has already been exonerated pertaining to Memorandum Nos. 3, 4 & 5 dated 22.6.2001 and as for present, he does not press the present petition.

2. Allowed as prayed. Subject to aforesaid, dismissed as withdrawn.

7/00  
( S. K. Naik )  
Member (A)

18 Ag  
( V.S. Aggarwal )  
Chairman

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Note: [ ] Please see orders dated 20.5.04  
in M.A. No. 1044/2004 in O.A. 93/2003.